

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:166
ANSWERED ON:01.12.2004
COMPLAINTS REGARDING DISPROPORTIONATE ASSETS
Baitha Shri Kailash;Jha Shri Raghunath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

referring to the answer given to USQ Nos 2447 dated 4.12.2001 regarding corruption in Kendriya Bhandar and No. 2140 dated 5.8.2003 regarding complaints against employees of Kendriya Bhandar and state:

- (a) whether the information has since been collected on all the points taken up in those questions and if so, the details thereof, point-wise, together with the action taken, point-wise;
- (b) the reasons for the delay in fulfilling the assurances and the steps that have been taken to ensure that such delays will not take place in future;
- (c) the reasons for not forwarding the complaints of possession of disproportionate assets to CBI and Income-Tax authorities and by when those complaints will be forwarded to them including Crime Branch of Delhi Police;
- (d) whether huge bank deposits and investments in securities and other benami properties have also come to notice of the Kendriya Bhandar; and
- (e) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) to (e): The allegation relates to owning of property disproportionate to known source of income of Kendriya Bhandar employees. Under the provisions of MSCS Act, powers to act in management of affairs of Kendriya Bhandar vest in the Board of Directors of Kendriya Bhandar. Kendriya Bhandar has investigated an allegation against an employee but has not been able to come to a definite conclusion. The Government, has, therefore, issued a directive to the Kendriya Bhandar to refer the allegation to the CBI for investigation.